

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

GA/TA MP, No. 140 /1993 (in C.P. No. 3/93)

Laxman Swaroop Sharma Versus S. Chadha & Or.

Date of Order

Orders

5/3/93

This is an M.P. (in O.A. No. 1131/92 and C.P. No. 3/93) for recalling the order dated 18/2/93 in C.P. No. 3/93. On scrutiny it has been found in order.

SO. (T) / DR.

5/3

Register & Put up in Court

for admission on.....12-3-93 q/w C.P. No. 3/93

[Signature]
REGISTRAR
C.A.T., JAIPUR.

12.3.93

Mr. K.L. Thawani - counsel for petitioner
Mr. U.D. Sharma - Counsel for respondents.

The learned Counsel for the petitioner submits that he is having no objection regarding the attendance of the respondents are dispensed with. He also satisfied the order passed. It seems that the order of the Tribunal is has been implemented. In such circumstances the M.P. stands disposed of and the personal appearance of the respondents is exempted. The warrant may be withdrawn. The Contempt petition listed on 23.3.93 should be treated as dispensed with and notices are discharged.

[Signature]

[Signature]
(D.L. Mehta)
Vice-Chairman

(B.N. Dhoundiyal)
Member (A)

Recd copy
to Mr. D. Mehta
17/3/93
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